

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.203 – IA 410 of 2020
ITEM No.204 – IA/665(AHM)2023
In
CP(IB) 81 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shah Kiritkumar Babulal Ni Company
V/s
H M Industrial Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 02/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Rahul Bhavsar, Advocate for Mr. Nipun Singhvi,
Advocate (in IA 410 of 2020)

:Mr. Monaal Davawala, Advocate (in IA/665(AHM)2023)

For the Respondent

:Mr. Jaimin Dave, Advocate a. w. Ms. Hirva Dave,
Advocate for R-3 & R-4 (in IA 410 of 2020)

:Ms. Milly Ghoshal, Advocate for R-1 (in
IA/665(AHM)2023)

ORDER
(Hybrid Mode)

IA 410 of 2020 & IA/665(AHM)2023

IA 410 of 2020

Today, learned proxy counsel for the applicant appears and requests for adjournment which is not opposed by the appearing counsel for the R-3 & R-4.

IA/665(AHM)2023

Let short synopsis be filed by both the sides before making submissions in the matter within a week.

Both matters be relisted on 07.08.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)